

ਪੰਜਾਬ ਨੈਸ਼ਨਲ ਬੈਂਕ

...ਜ਼ਾਰੀ ਕੀ ਸੇਵਾ / ...the name you can BANK upon!

pnb

punjab national bank

GENERAL SERVICES ADMINISTRATION DIVISION

1st Floor, Plot 4, Sector 10, Dwarka, New Delhi-75

Tel No. 011-28044402; e-mail: maintenance@pnb.co.in

TENDER NOTICE

Punjab National Bank invites tenders from eligible bidders for **Supply of water for Head Office building at plot 4, Sector 10, Dwarka.** Tender cost is Rs 590/- (i/c GST @ 18%). Estimated cost of the work is Rs. 9.75,000/- (i/c GST). Tenders may be downloaded from Bank's website <https://pnbindia.in>. Last date and time for submission of tender is 15.03.2022 upto 1500 hrs. Technical Bid opening is scheduled on 15.03.2022 at 1530 hrs.

Any corrigendum/clarification in respect of above said work shall be released only at our website <https://pnbindia.in> which may be visited regularly.

CHIEF MANAGER

NOTICE REGARDING LOST CERTIFICATE(S) OF THE WATERBASE LIMITED

Regd. Office : Ananthapuram Village, T.P. GUDUR MANDAL Nellore, Andhra Pradesh - 524 344. Ph: +91-9100018037

E-mail : infowaterbaseindia.com

Website: www.waterbaseindia.com

CIN : L05005AP1987PLC018436

We **Rashmi Agarwal & Sunil Agarwal** residing at 102, Krishna Dham, 16/12, Civil Lines, Kanpur-208001 the registered holder(s) of the under mentioned shares held in the above said company, hereby give notice that the share certificate(s) in respect of the said shares have been lost and I have applied to the Company for issue of duplicate certificate(s). Any person having claim in respect of the said shares should lodge such claims with the Company at its above referred address within 15 days from this date, else the Company will proceed to issue duplicate certificate(s) and no further claim will be entertained by the Company thereafter

Folio No.	Certificate No.	Distinctive Nos	No. of Shares
00067371	12038	11943701 - 800	100
	22319	12971801 - 900	100
	30270	13766901 - 700	100
	32229	13962801 - 900	100
	88977	19482601 - 700	100
	89821 to 24	19567001 - 400	400
	125670	23035401 - 500	100

Date : 25-02-2022
Place : Kanpur

यूनियन बैंक ऑफ इंडिया

Union Bank of India

ASSET RECOVERY BRANCH 26/28-D, Connaught Place, New Delhi-110001

(Working at M-35, First Floor, Outer Circle, Connaught Place, New Delhi - 110 001)

Appendix IV (Rule - 8 (1)) POSSESSION NOTICE (For Immovable property)

Whereas, the undersigned being the authorized officer of Union Bank of India, Asset Recovery Branch situated at 26/28-D, Connaught Place New Delhi-110001 (presently working at M-35, First Floor, Outer Circle, Connaught Place, New Delhi - 110 001) under the Securitization and Reconstruction of Financial Assets and Enforcement Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 27.05.2019 calling upon the borrower **M/s Web Tech Engg Pvt Ltd, Guarantor (Sh Sahbajeet Singh, Mrs. Prema Devi & Sh. Shiv Nandan Singh)** to repay the amount mentioned in the notice being Rs. 17,62,22,651.69 (Rs. Seventeen Crore Sixty Two Lac and Twenty Two Thousand Six Hundred Fifty one and Sixty Nine Paise Only) as on 27.05.2019 along with interest within 60 days from the date of receipt of said notice

The borrower/ guarantors having failed to repay the amount, notice is hereby given to the borrower/ guarantors and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 8 of the said rules on 23.02.2022.

The borrower/ guarantors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Union Bank of India, Asset recovery Branch for an amount mentioned above and interest thereon.

The borrower/ guarantors attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available to the borrower to redeem the secured assets.

DESCRIPTION OF THE PROPERTY

1. Building-Office belonging to **M/s Webtech Engineering Pvt Ltd (Owner of the Property)** situated at Plot No. 9/2 40 FUTA Road, Sanjay Colony, Sec 23, Ballabgarh Faridabad and Bounded as: East - Road, West - Other Property, North - Plot No 10/1 other part of Property, South - Plot No 10/1

2. Building-Office belonging to **M/s Webtech Engineering Pvt Ltd (Owner of the Property)**situated at Industrial (Triple storied) Property, Plot No 20 situated at Adjacent Oswal Company, Sec-25 Industrial Area ,Teh-Ballabgarh Faridabad and Bounded as : East - Factory of M/s Oswal (P) Ltd., West - Road, North - Other Property, South -Road

Date : 23-02-2022 Place : Delhi

Authorised Officer, UNION BANK OF INDIA

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF R. K. SILK MILLS INDIA PRIVATE LIMITED

Sl.No	PARTICULARS	DETAILS
1.	Name of corporate debtor	R K Silk Mills India Private Limited
2.	Date of incorporation of corporate debtor	21-01-1991
3.	Authority under which corporate debtor is incorporated/ registered	Registrar of Companies, Delhi and Companies Act,1956 and Rules made there-under
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U18201DL1991PLC042809
5.	Address of the registered office and principal office (if any) of corporate debtor	5666/78, 1st & 3rd Floor, Regar Pura, Karol Bagh New Delhi Central Delhi DL 110005 India
6.	Date of closure of Insolvency Resolution Process	22-06-2020
7.	Liquidation commencement date of corporate debtor	21-02-2022
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Prashant Agrawal Reg No.: IBBI/PA- 001/ IP-P00053/2017-18/10127
9.	Address and e-mail of the liquidator, as registered with the Board	F-106, First Floor, Sumar Complex, Gautam Marg, Behind Bagadia Bhawan, C- scheme-302001 Jaipur, Rajasthan E-mail id: ipgagrawal@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	F-106, First Floor, Sumar Complex, Gautam Marg, Behind Bagadia Bhawan, C- scheme-302001 Jaipur, Rajasthan E-mail id: ipgagrawal@gmail.com
11.	Last date for submission of claims	23-03-2022

Notice is hereby given that the National Company Law Tribunal New Delhi Bench-IV has ordered the commencement of liquidation of the R.K. SILK MILLS INDIA PRIVATE LIMITED on 21st February, 2022. The stakeholders of R.K. SILK MILLS INDIA PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 23rd March, 2022, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Mr. Prashant Agrawal (Liquidator)

Registration No. IBBI/PA-001/IP-P00053/2017-18/10127

Date: 25.02.2022

Place: Jaipur

Fullerton India

Fullerton India Credit Company Limited

Corporate Office: Floor 6, B Wing, Supreme Business Park, Powai, Mumbai - 400 076.

DEMAND NOTICE

UNDER THE PROVISIONS OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules")

The undersigned being the authorized officer of Fullerton India Credit Company Limited (FIACL) under the Act and in exercise of powers conferred under Section 13 (12) of the Act read with the Rule 3, issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is/are avoiding the service of the demand notice(s), therefore the service of notice is being effected by affixation and publication as per Rules. The contents of demand notice(s) are extracted herein below :-

Name of the Borrower(s)	Demand Notice Date and Amount	Description of Immovable Property/properties mortgaged
J PROLIFIC ADVERTISING PRIVATE LIMITED DINESH CHANDER PATIL SANJAY MATPAL SARITA KESHAV Account No: 173021310552904	31/01/2022 Rs. 28,05,686/- As on 09.01.2022	ENTIRE GROUND FLOOR,(WITHOUT ROOF RIGHT), (SAID FLOOR), BUILT ON PROPERTY BEARING NO. 3, AREA MEASURING 110 SQ. YDS., OUT OF KHASRA NO. 789 SITUATED IN THE AREA OF VILLAGE TIHAR, NOW COLONY KNOWN AS VIRENDER NAGAR, GALI NO. 6, NEW DELHI. BOUNDED AS UNDER: NORTH : PLOT NO.2 EAST : ROAD 25 FT. WEST : ROAD 25 FT SOUTH: PLOT NO.04

The borrower(s) are hereby advised to comply with the demand notice(s) and to pay the demand amount mentioned therein and hereinabove within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that FIACL is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property/properties being the secured asset(s) mortgaged by the borrower(s). In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, FIACL shall be entitled to exercise all the rights under Section 13(4) of the Act to take possession of the secured asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. FIACL is also empowered to ATTACH AND/OR SEAL the secured asset(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured asset(s), FIACL also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the FIACL. This remedy is in addition and independent of all the other remedies available to FIACL under any other law. The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(3) of the Act, whereby the borrower(s) are restrained/prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of FIACL and non-compliance with the above is an offence punishable under Section 29 of the said Act. The copy of the demand notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Sd/ Authorised Officer
Fullerton India Credit Company Limited

Date : 26.02.2022, Place: Delhi

Fullerton

Grihashakti

Innaadi hai hui Raasta hai

FULLERTON INDIA HOME FINANCE COMPANY LIMITED

Corporate Office : Floor 5 & 6, B-Wing, Supreme IT Park, Supreme City, Powai, Mumbai-400076.

Registered Office : Megh Towers, Floor 3, Old No. 307, New No. 165, Poonamallee High Road, Madhavrayal, Chennai-600095.

DEMAND NOTICE

UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules")

The undersigned being the Authorized Officer of **Fullerton India Home Finance Company Limited (FIHFC)** under the Act and in exercise of the powers conferred under Section 13(2) of the Act read with Rule 3 issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is/are avoiding the service of the Demand Notice(s), therefore the service of notice is being effected by affixation and publication as per Rules. The contents of Demand Notice(s) are extracted herein below :-

Sr.No.	Name of the Borrower / Co-Borrowers Property Holders as the case may be	Date of Demand Notice U/s.13(2) & Total Outstanding
1	Loan Account No. : 609107510429740 1. Wasim Parvej Khan (Borrower) 2. Alexander Enterprises Through Prop. Wasim Parvej Khad. (Co-Borrower) 3. Parvez Ahmad (Co-Borrower) Add.1 : R/o. H. No. C-112/17, Block C, Gali No.18, Ghonda Ext. Delhi-110 053	Date : 21.02.2022 & ₹ 14,34,655.21 (Rs. Fourteen Lakh Thirty Four Thousand Six Hundred Fifty Five Paise Twenty One Only) NPA Date : 05.02.2022
2	DESCRIPTION OF SECURED ASSETS / MORTGAGE PROPERTY :- Built Up Property Bearing No. C-112/17, Area Measuring 60 Sq. Yds. Out of Khasra No. 140/2; In The Abadi of C-Block Gali No.18, Yamuna Vihar Road, North Ghonda in the Area of Village Ghonda, Gujran Bagh, Shahdara Delhi. Loan Account No. : 609107510426795 1. Narayan Chandra Sahoo, S/o. Hand Kishor Sahoo (Borrower) 2. Mamta Mayee Sahu, W/o. Narayan Chandra Sahoo (Co-Borrower) Add.1 : R/o. L-55, Mohan Garden, Block-L, Uttam Nagar, Delhi-110 059.	Date : 21.02.2022 & ₹ 8,4,632.60 (Rs. Eight Lakh Fourteen Thousand Six Hundred Thirty Two Paise Sixty Only) NPA Date : 05.02.2022
3	DESCRIPTION OF SECURED ASSETS / MORTGAGE PROPERTY :- Property Bearing No. 55, Situated in The Area of Village Hastati Colony Known as Mohan Garden, Delhi Loan Account No. : 609107210468274 1. Jatin Madan, S/o. Prem Sagar Madan (Borrower) 2. Poornam, W/o. Prem Singh (Co-Borrower) Add.1 : R/o. 9907/C, 1 st Floor, Ahatta Thakar Dass, Sarai Rohilla, New Delhi-110 006.	Date : 21.02.2022 & ₹ 44,85,562.44 (Rs. Forty Four Lakh Eighty Five Thousand Five Hundred Sixty Two Paise Forty Four Only) NPA Date : 05.02.2022
4	DESCRIPTION OF SECURED ASSETS / MORTGAGE PROPERTY :- Entire 3 rd Floor, With Roof Rights "Said Floor" Built On Southern Side Portion of Property Bearing No. 2139-A Area Measuring 965 Sq. Yds., Part of Plot No. 130, Area Measuring 193 Sq. Yds., Out of Khasra No. 139 Situated in The Area of Village Chaukari, Mubarkabad, Delhi and Abadi Known as Ganesh Pura B, Tri Nagar, Delhi. Loan Account No. : 609107210540460 1. Deepak Kumar, S/o. Suresh Kumar (Borrower) 2. Priya Kumar, W/o. Deepak Kumar (Co-Borrower) Add.1 : R/o. WZ 55 A, WZ Block, Harijan Colony, Tilak Nagar, New Delhi-110 018.	Date : 21.02.2022 & ₹ 25,85,377.46 (Rs. Twenty Five Lakh Eighty Five Thousand Three Hundred Seventy Seven Paise Fourty Six Only) NPA Date : 05.02.2022
5	DESCRIPTION OF SECURED ASSETS / MORTGAGE PROPERTY :- Entire 3 rd Flr. With Roof Rights "Said Floor" Built on Eastern Portion of Property bearing No. WZ-17-B Area Measuring 100 Sq. Yds., Out of Khasra No. 13/6 Situated In The Area of Vill. Keshpur, Colony Know as Sant Gurbh Block B, New Delhi, Bounded As Under: -> Boundries - * East :- Nala; * West :- Portion of Property; * North :- Road; * South :- Property of Others. Loan Account No. : 609107210644157 1. Rahul Chawla, S/o. Ram Chawla (Borrower) 2. Deepika Chawla, S/D/o. Rahul Chawla (Co-Borrower) Add.1 : R/o. 4/68, Ground Floor, Ramesh Nagar, Rajouri Garden, Delhi-110 015; Add.2 : R/o. 4/80, Ground Floor, Ramesh Nagar, Rajouri Garden, Delhi-110 015.	Date : 21.02.2022 & ₹ 17,21,282.55 (Rs. Seventeen Lakh Twenty One Thousand Two Hundred Eighty Two Paise Fifty Five Only) NPA Date : 05.02.2022
6	DESCRIPTION OF SECURED ASSETS / MORTGAGE PROPERTY :- Entire Third Floor With Roof Rights Area Measuring 75 Sq. Yads., Property Bearing No. WZ-21B; Built On Freehold Plot No. F-23 Situated At Virender Nagar, Gali No. 2, New Delhi-110 058. Bounded As Under: -> Boundries - * East :- Road; * West :- Gali; * North :- Property No. F-22; * South :- Remaining Portion of The Said Property. Loan Account No. : 609107210683239 1. Shahid, S/o. Lal Mohammad (Borrower) 2. Lal Mohammad, S/D/o. Shehnoor (Co-Borrower) 3. Mohid Husain, S/o. Lal Mohammad (Co-Borrower) Add.1 : R/o. N-179, Gali No. 8, Vishnu Garden, Tilak Nagar, Delhi-110 018.	Date : 21.02.2022 & ₹ 40,24,864.66 (Rs. Forty Lakh Twenty Four Thousand Eight Hundred Sixty Four Paise Sixty Six Only) NPA Date : 05.02.2022
7	DESCRIPTION OF SECURED ASSETS / MORTGAGE PROPERTY :- Property Bearing No. F-20/22-B, Area Measuring 49 Sq. Yds., Out of Rect No. 23 Killa No.2 Situated in The Area of Village Khyala in the Abadi of Vishnu Garden New Delhi. Loan Account No. : 611207510467992 1. Manoj Kumar, S/o. Ram Kumar (Co-Borrower) 2. Bhawan Devi, W/o. Amit Dhiman (Co-Borrower) 3. Amit Dhiman, S/o. Ram Kumar (Co-Borrower) Add.1 : R/o. H. No. 1165, Kohadi, Karnal-132 114, Haryana.	Date : 21.02.2022 & ₹ 28,85,769.42 (Rs. Twenty Eight Lakh Eighty Five Thousand Seven Hundred Sixty Nine Paise Fourty Two Only) NPA Date : 05.02.2022
8	DESCRIPTION OF SECURED ASSETS / MORTGAGE PROPERTY :- Property Plot / Land, Comprised in Muraba No. 50, Killa No. 18/1, (3-16) Is 3/38 Share i. e. 6 Maria and Muraba No.30; Killa No. 13 (7-16); Is 3/26, Share i. e. 18, Marie Total Area : 24 Marla Situated at Khatla, District Gharuadu & District Karnal, Haryana Measuring 1 Kanal 11 Marla. Loan Account No. : 611407510637294 1. Sandeep Kumar, S/o. Banwari Lal (Borrower) 2. Meena Devi, W/o. Sandeep Kumar (Co-Borrower) 3. Banwari Lal, S/o. Ram Dyal (Co-Borrower) 3. Shanti, W/o. Banwari Lal (Co-Borrower) Add.1 : R/o. Chopra Colony, Gohana Near Saini Gemal Store, Sonapat, Haryana-131 301.	Date : 21.02.2022 & ₹ 20,29,299.12 (Rs. Twenty Lakh Twenty Nine Thousand Two Hundred Ninety Nine Paise Twelve Only) NPA Date : 05.02.2022
9	DESCRIPTION OF SECURED ASSETS / MORTGAGE PROPERTY :- Plot / Property Admeasuring Area 140 Sq. Yds., i. e. 4/23 Marla Comprised in Rect. No. 286 Killa No. 19/17 (7-8) Andin Bounded With Dimension As Under: -> Boundries - * North :- 63 ft. Plot of E. 4; * South :- 63 ft. Plot of Jai Bhagwan; * East :- 20 ft. Gali Wide; * West :- 20 Feet Plot of Digran Situated at Chopra Colony, Gohana Teh. Gohana, Dist. Sonapat, Haryana. Loan Account No. : 609108810589519 1. Amit Vishwanath, S/o. Vishwanath (Borrower) 2. Pooja Bharti, W/o. Amit Vishwanath (Co-Borrower) Add.1 : R/o. HN A 34; UGF & Back Side, Jeevan Park, Uttam Ngr., Delhi-110 059; Add.2 : R/o. H. No. A-34 UGF, Back Side, Jeevan Park, Uttam Ngr., New Delhi-110 059.	Date : 21.02.2022 & ₹ 19,57,602.50 (Rs. Nineteen Lakh Fifty Seven Thousand Six Hundred Two Paise Fifty Only) NPA Date : 30.11.2021
10	DESCRIPTION OF SECURED ASSETS / MORTGAGE PROPERTY :- Built Up Upper, Ground Floor, (Back Side), Without Roof Rights "Said Floor" Built On Property Bearing No. A-34 With All Its Roof Rights, Admeasuring 200 Sq. Yds. Out of Khasra No. 227, Situated in The Area of Village Bindapur, Delhi State Delhi, Colony Known as Jeevan Park Uttam Nagar, New Delhi. * Boundries - * East :- Plot No. 33; * West :- Plot No. 35; * South :- Gali 10 Ft.; * North :- Road 25 Ft. Loan Account No. : 609107510515940 & 609107210492048 1. Manoj Shah, S/o. Sujit Shah (Borrower) 2. Jaya Shah (Co-Borrower) Add.1 : R/o. TA 173 3 Second Floor, Tughlakabad Extension, Kalkaji, South Delhi, Tughlakabad Extension Kalkaji, New Delhi, Delhi-110 019.	Date : 29.01.2022 & 30.01.2021 & ₹ 36,05,375.66 (Rs. Thirty Six Lakh Five Thousand Three Hundred Seventy Five & Sixty Six Paise Only) NPA Date : 30.11.2021
11	DESCRIPTION OF SECURED ASSETS / MORTGAGE PROPERTY :- Entire Second Floor, With Roof Rights, Area Measuring 66.88 Sq. Mts., "Said Floor" Built On Property Bearing No. 1A-173-A, Area Measuring 200 Sq. Yds., Out of Khasra No. 480, Situated At Tughlakabad Extn, New Delhi Loan Account No. : 609107510629652 & 609107210594308 1. Narender Singh, S/o. Mahavir Singh (Borrower) 2. Anuradha Singh, W/o. Narender Singh (Co-Borrower) 3. Mahavir Singh, S/o. Babu Singh (Co-Borrower) Add.1 : R/o. RZ 37/38, Guru Har, Kishan Ngr., Matiyal Ext. Delhi, Nr. Matyal Vill. New Delhi, Delhi-110 059.	Date : 29.01.2022 & 30.01.2021 & ₹ 56,26,843.25 (Rs. Fifty Six Lakh Twenty Six Thousand Eight Hundred Forty Three & Twenty Five Paise Only) NPA Date : 30.11.2021
12	DESCRIPTION OF SECURED ASSETS / MORTGAGE PROPERTY :- Property Bearing No. 37/38 (Part), Area Measuring 140 Sq. Yds, Out of Total Area Measuring 300 Sq. Yds. Out of Khasra No. 16/51/1, Situated In The Revenue Estate Of Har Kishan Nagar, (Matiala Extn) Uttam Nagar New Delhi. Loan Account No. : 609107510527597 1. Mem Chand Sharma, S/o. Banwari Lal Sharma (Borrower) 2. Suman Sharma (Co-Borrower) Add.1 : R/o. 31/16, Bhatia Gali Main Road, Majpur, Delhi-110 053. DESCRIPTION OF SECURED ASSETS / MORTGAGE PROPERTY :- Built Up Property Bearing No A-31/6, Area Measuring 150 Sq. Yds. Out of Khasra No. 164, Situated At Village Moujpur In The Abadi of Bhatia Gali, Main Road, Majpur, Illaga, Shahdara Delhi.	Date : 29.01.2022 & ₹ 50,51,376.66 (Rs. Fifty Lakh Fifty One Thousand Three Hundred Seventy Six Paise Sixty Six Only) NPA Date : 30.11.2021
13	Loan Account No. : 609108810531022 1. Sadiq Ali Khan, S/o. Hamid Raza, (Borrower) 2. Husneyar Khan, S/o. Hamid Ali Khan (Co-Borrower) Add.1 : R/o. C1 669, CI Block, New Seelampur, Delhi-110 053. DESCRIPTION OF SECURED ASSETS / MORTGAGE PROPERTY :- Second Floor Without Roof Rights, On Plot No B-1/10, Area Measuring 102.89 Sq. Mtrs. Situated at Residential Colony DIF Dihad Extn, Village Barhampur @ Bhopura Pergana Loni, Tehsil & Dist. Ghaziabad, UP.	Date : 29.01.2022 & ₹ 50,68,151.97 (Rs. Fifty Lakh Sixty Eight Thousand One Hundred Fifty One Paise Ninety Seven Only) NPA Date : 30.11.2021
14	Loan Account No. : 609107210467570 1. Sajjan Kumar, S/o. Hawa Singh (Borrower) 2. Sanjeev Kaushik, S/o. Hawa Singh (Co-Borrower) 3. Sumitra, W/o. Sanjay Kaushik (Co-Borrower) Add.1 : R/o. Delhi Bangal Roadways. G.1, Ground Floor, Brindavan Apartment, Sahibabad Ghaziabad, Uttar Pradesh-201 005; Add.2 : R/o. Plot No. 16-A-122, Flaz No. F-2, Vrindavan Garden, Khatpur Park, Sahibabad, Ghaziabad, Uttar Pradesh-201 005. Add. 3 : R/o. J-102, Phase-I, Vijay Vihar, Sector-5, Rohini, Delhi. DESCRIPTION OF SECURED ASSETS / MORTGAGE PROPERTY :- Second Floor On Built On Plot No 16 (New No A-122 West Portion) Measuring 100 SqYds., Out Of Khasra No 942 Min, Situated At Village Pasonda Pergana Loni, Tehsil & Distt. Ghaziabad	Date : 29.01.2022 & 30.01.2021 & ₹ 16,57,348.45 (Rs. Sixteen Lakh Fifty Seven Thousand Three Hundred Forty Eight Paise Fourty Five Only) NPA Date : 30.11.2021
15	Loan Account No. : 609108810609339 1. Sukhwinder Singh, S/o. Kulwant Singh (Borrower) 2. Paramjeet Kaur, W/o. Sukhwinder Singh (Co-Borrower) Add.1 : R/o. 56, Shri Nagar, Rani Bagh, Shakur Basti, Rani Bagh Gali No. 2, New Delhi, Delhi-110 034; Add.2 : R/o. 56, Rani Bagh, Shri Nagar, Shakur Basti, New Delhi, Delhi-110 034. DESCRIPTION OF SECURED ASSETS / MORTGAGE PROPERTY :- 1 st Floor, Flat Bearing No. 3 (LHS), Without Roof Rights Portion of Built Up Property No. WZ-125 (Old No. 32-B) Adm. 50 Sq. Yds. Out of Mustati No. 40, Killa No. 13 & 17, Block E, Situated in The Area of Village : Shakupur, Delhi.	Date : 29.01.2022 & 30.01.2021 & ₹ 17,57,12.82 (Rs. Seventeen Lakh Fifty Seven Thousand One Hundred Twelve Paise Eighty Two Only) NPA Date : 30.11.2021.
16	Loan Account No. : 609107210528270 1. Rajesh Sahdev, S/o. Janak Raj (Borrower) 2. Sonia Sahdev, W/o. Rajesh Sahdev (Co-Borrower) Add.1 : R/o. C-580-A, Gali No. 12, Majlis Park, Azadpur, Delhi. DESCRIPTION OF SECURED ASSETS / MORTGAGE PROPERTY :- Entire Built Up First & Second Floor Without its roof Right Built Up Freehold Property Bearing No. E-1A, In Block E on Rajan Babu Road Area. Measuring 150 Sq. Yards out of Khasra No. 262 / 258 / 217 / 4 Situated in the Area of Village Barhola Colony Known as Adarsh Nagar Delhi.	Date : 25.01.2022 & 27.54,08,9719 (Rs. Seventy Five Lakh Forty Thousand Eight Hundred Ninety Seven and Nineteen Paise Only) NPA Date : 30.11.2021
17	Loan Account No. : 609107210466710 & 609107210466742 1. Yogesh Kumar, S/o. Sunil Dutt (Borrower) 2. Dipesh Kumar, S/o. Sunil Dutt (Co-Borrower) 3. Savita Devi, W/o. Sunil Dutt 4. Sunil Dutt Gaur, S/o. Moh Chand (Co-Borrower) Add.1 : R/o. 3-60, UGF Gali No. 3, Laxmi Nagar, New Delhi. DESCRIPTION OF SECURED ASSETS / MORTGAGE PROPERTY :- > PROPERTY NO. 1 : Portion No UGF-1, First Floor, Measuring 100 Sq. Yards (Right Side Portion) (Said Floor) Part Of Property Bearing No. D-60-A, Area Measuring 14401 Sq. Yds. Out Of Khasra No. 52, Situated at the Abadi of Laxmi Nagar In The Area of Illaga Shahdara Delhi. * Bounded as under - * East :- Part of Prop. No. D-60-A (UGF-2) * West :- Road; * North :- Part of Prop. No. D-60; * South :- Part of Prop. No. D-61; > PROPERTY NO. 2 : Built Up Second Floor, Without Roof Rights Along With One Car Parking Space Along "Said Floor" Built Up Property Bearing No. F-65 Area Measuring 50 Sq. Yds. Out Of Khasra No. 157/75-8888-409/608, Khevat No. 14-15 Situated In the Abadi of Laxmi Nagar In the Area of Village Khureji Khila, Illaga Shahdara, Delhi. * Bounded as under - * East :- Reaming Portion of Kailash Chand Sharam; * West :- Gali No. 10 Ft.; * North :- Reaming Portion Of Soda Bhardwaj; * South :- Other Property.	Date : 25.01.2022 & 28.79,986.82 (Rs. Seventy Eight Lakh Ninety Three Thousand Nine Hundred Eighty Six & Eight Two Paise Only) NPA Date : 30.11.2021
18	Loan Account No. : 609107510492668 1. Ravi Batra, S/o. Subhash Batra (Borrower) 2. Kanika Batra, S/o. Ravi Batra (Co-Borrower) Add.1 : R/o. Plot No 16, 1 st Floor, Vasundhara Enclave, Pitampura, New Delhi-110 034. DESCRIPTION OF SECURED ASSETS / MORTGAGE PROPERTY :- Entire First Floor Without Roof / Terrace Rights, As Part of Built Up Freehold Property Bearing No. 16 Built On Land Area Measuring 133.33 Sq. Yds., Shown In The Lay out Plan of The Timarpur Co-Operative House Building Society Ltd. Presently Know As Vasudha Enclave Pitampura, Delhi.	Date : 25.01.2022 & ₹ 59,51,058.42 (Rs. Fifty Nine Lakh Fifty One Thousand Fifty Eight & Forty Two Paise Only) NPA Date : 30.11.2021

The borrower(s) are hereby advised to comply with the Demand Notice(s) and to pay the demand amount mentioned therein and hereinabove within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that **FIHFC** is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property / properties being the secured asset(s) mortgaged by the borrower(s). In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, **FIHFC** shall be entitled to exercise all the rights under section 13(4) of the Act to take possession of the secured asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. **FIHFC** is also empowered to **ATTACH AND / OR SEAL** the secured asset(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured asset(s), **FIHFC** also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the **FIHFC**. This remedy is in addition and independent of all the other remedies available to FIHFC under any other law.

The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(3) of the Act, whereby the borrower(s) are restrained / prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent